



HUMAN RIGHTS NEWSLETTER

A Monthly Publication of
the National Human Rights Commission, India



Mr. Justice P.C. Pant, Member, NHRC appointed as the Acting Chairperson of the Commission

The President of India authorized Mr. Justice Prafulla Chandra Pant, Member, National Human Rights Commission, NHRC India, to act as its Chairperson w.e.f. 25th April, 2021. Justice Pant had joined the Commission as a Member on 22nd April, 2019. Prior to this, he was a Judge in the Supreme Court of India from 13th August, 2014 to 29th August, 2017.

Justice Pant was born in the State of Uttarakhand (then part of Uttar Pradesh State) on 30th August, 1952. He entered into Uttar Pradesh Judicial Service in the year 1976 through Uttar Pradesh Civil (Judicial) Services Examination, 1973 and rose to the positions of District and Sessions Judge, Judge, Uttarakhand High Court, Chief Justice of High Court of Meghalaya before being elevated as the Supreme Court Judge.



NHRC Advisory 2.0 on Right to Health in view of the second wave of COVID-19 pandemic

The National Human Rights Commission, NHRC India, keeping in view the unprecedented situation across the country due to the second wave of COVID-19 and taking into consideration the ground reports relating to human rights violation, issued its Advisory 2.0 on Right to Health on 5th May, 2021.

The Commission emphasized

that the Centre and States need to put their acts together in order to meet the immediacy of response by setting up universally functional COVID-19 dashboards for real time information in public domain on the availability of hospital beds, oxygen, critical care medicines and devices. It also asked for setting up 24X7 functional toll-free help lines and fixing the prices of

Covid treatment resources.

Appreciating the ground realities and the efforts being made in the COVID-19 pandemic management, the Commission also asked the Centre and States that they needed to take immediate action against those hoarding and black-marketing essential medicines, oxygen cylinders and critical care devices. They were

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**“The greatness of humanity is not in being human,
but in being humane”— Mahatma Gandhi**

also asked to ramp up the production, transportation and distribution of essential resources and submit action taken report within 4 weeks on its recommendations.

Some of the other important recommendations in the 2.0 Advisory are:

- Any COVID-19 patient, who approaches any public health facility, should receive the treatment free of cost;
- Functional and effective Help-Desks should be set up in all public and private hospitals for

preliminary check-up;

- There should be universal coverage and non-discriminatory pricing of COVID vaccines in all health facilities of the country, and if feasible, vaccination should be made free for everyone irrespective of private or public health establishment along with adequate testing facilities for Covid-19 and timely reports;
- Management of crematoriums and burial grounds should be improved, using electric crematorium and App based interventions to be promoted

among stakeholders;

- The protection of Rights of COVID warriors engaged should be ensured and the body of a deceased Covid patient should be treated with dignity and handed over to the family ensuring all Covid protocols;
- Practical time restrictions should be imposed for buying essential commodities during the lockdowns.

The detailed Advisory can be accessed from the Commission's website: www.nhrc.nic.in

NHRC meeting with Civil Society Organizations and Human Rights Defenders focuses on a collective effective response to deal with Covid-19 pandemic

The National Human Rights Commission, NHRC, India, on 11th May, 2021, organized an on-line meeting with the NGOs, Civil Society Organizations and Human Rights Defenders to have an assessment of the ground realities of COVID-19 pandemic containment and its challenges to enable the Commission for requisite initiatives/steps to mitigate the sufferings of the citizens of the country.

More than hundred participants, representing various national and international organizations, some senior State Government functionaries and senior NHRC officers also attended.

Chairing the Meeting, Mr. Bimbadhar Pradhan, Secretary General, NHRC, lauded the role

of Civil Society Organizations and Human Rights Defenders during these challenging times and appealed that as the part of a nation, facing such an once-in-century crisis due to the Covid-19 pandemic, each one has to collaborate to extend a helping hand to each other, be it in the Governments or in the Civic Space, for an effective collective response system, which shall supplement & complement the efforts being taken by various government agencies on the ground. He said that the Commission, like ever before, is committed to play the role of a bridge between the institutions of governance and expectations of the citizens.

One of the most common important suggestions, among others,

that emerged during the discussions, was about the lack of oxygen, lack of beds, vaccination coverage and other health facilities especially to the nomadic tribes or the unorganized sector informal workers etc, who are not part of any habitat.

The misery caused due to this second wave of the Covid-19 virus in far flung areas, and the lack of reach of the medical care to them was also prominently flagged by the Human Rights Defenders. It was also very emphatically suggested that it is high time that the budgetary allocation on the public health system needs to be enhanced so that the country is adequately prepared to meet any public health emergencies & challenges in future.

NHRC issues Advisory to the Centre and States to ensure dignity and the rights of the dead

The National Human Rights Commission, NHRC, India, keeping in view the large number of deaths and reports in the media about the mismanagement / mishandling

of Covid-19 affected dead bodies, issued an Advisory to the Centre and States for protecting the dignity and the rights of the dead on 14th May, 2021. This was the second as part

of 2.0 series of Advisories that the Commission issued in the wake of Covid-19 pandemic.

This Advisory also gathered significance in the context of the

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NHRC notices to the Centre, Bihar and Uttar Pradesh governments on 13th May, 2021 on a complaint about floating dead bodies in the Ganga River.

The Commission said that it is a well-accepted legal position that the right to life, fair treatment and dignity, derived from the Article 21 of the Constitution of India, extends not only to the living persons but also to their dead bodies. It has noted that despite High Courts and the Supreme Court judgements, international covenants, guidelines by WHO, NDMA, Government of India regarding the maintenance of Covid protocol upholding the dignity of the dead, reports are coming in the media

about lowering the dignity of the dead during Covid-19 pandemic.

The Commission, in a letter through its Secretary General, Mr. Bimbadhar Pradhan to the Union Home Secretary, Union Health & Family Welfare Secretary and the Chief Secretaries/ Administrators of States and Union Territories, has asked for the implementation of its recommendations in the Advisory and the action taken report.

The Commission observed that though there is no law to protect the rights of the dead in the country, however, drawing references from the interpretation of the Constitutional mechanism, various

Court Judgements, international Covenants and Govt. Guidelines, it said that it is the duty of the State to protect the rights of the deceased and stop crime over the dead body, and prepare an SOP in consultation with all stakeholders so that the dignity of the dead is maintained.

The Commission has given wide-ranging recommendations for different stakeholders in the society including, among others, governments, police, administration, local bodies, hospitals, medical practitioners, prison administrations, civil society, media and families for delay extending dignity to the dead. The detailed Advisory can be seen at www.nhrc.nic.in

Important Interventions

Dead bodies found floating in the Ganga River (Case No- 1561/4/7/2021)

The National Human Rights Commission, NHRC, India has taken cognizance of a complaint over several dead bodies found floating in the Ganga River in Uttar Pradesh and Bihar. On 13th May, 2021, it issued notices to the Chief Secretaries of both the States and the Secretary, Union Ministry of Jal Shakti (Department of Water Resources, River Development & Ganga Rejuvenation) calling for action taken report.

Issuing the notices, the Commission has observed that it seems the public authorities have failed to take concentric efforts in educating the masses and checking the immersion of half burnt or un-burnt dead bodies into the Ganga River. The practice of disposal of dead bodies in our sacred Ganga River is clearly in violation of guidelines of the National Mission for Clean Ganga project of Ministry of Jal Shakti, Department of Water Resources, River Development & Ganga Rejuvenation.

It has noted that The River Ganga (Rejuvenation, Protection and Management) Authorities Order, 2016, has laid down not only the comprehensive principles to be

followed for rejuvenation, protection and management of the Ganga River but also cast a duty that - "No person shall do any act or carry on any project or process or activity which, notwithstanding whether such act has been mentioned in this Order or not, has the effect of causing pollution in the River Ganga."

The complainant, based on several media reports, had expressed apprehensions that these dead bodies were of Covid victims, hence, the disposal of dead bodies in such a manner may seriously affect all those persons, who are dependent on the holy river for their day to day activities.

Chitrakoot jail shootout resulting in three deaths (Case No. 12490/24/20/2021-AD)

The National Human Rights Commission, NHRC, India, on a complaint in the killing of three inmates in a shootout in Chitrakoot Jail has asked the Uttar Pradesh DGP, the DM and the SP, Chitrakoot and Chitrakoot Jail Superintendent through DIG, Prison, Prayagraj to submit an Action Taken Report, as per its guidelines issued on 12th May, 2010. Allegedly, on 14th May, 2021, a prisoner had allegedly snatched a pistol from a prison personnel and killed two other prisoners.

Subsequently, he was also killed in firing by the jail staff.

Alleged non provision of any financial or insurance cover to the contractual doctors and para medical staff engaged in Covid duties (Case No. 2516/30/0/2021)

The National Human rights Commission, NHRC, India, on the basis of a complaint, has asked the Union Ministry of Health and the Government of NCT, Delhi to consider providing adequate medical care and financial protection to all the contractual medical and paramedical staff deployed by the Centre or State governments to serve the patients. This may include getting medical insurance to facilitate their treatment in private hospitals in these testing times.

Issuing the notices to the Secretary, Union Ministry of Health and Family Welfare and the Chief Secretary, Government of NCT of Delhi, the Commission has asked them to submit an action taken report in the matter within two weeks. They have also been asked to take immediate steps to provide adequate financial and other support to Covid-19 infected, Dr. Amit Gupta, Senior Resident Paediatrics of Satyavadi Raja Harishchandra

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Hospital, Delhi admitted in ICU of the Medanta hospital, Gurugram and not getting any financial support from the government on the ground that he was engaged on contract basis.

Alleged denial of benefits during Covid pandemic under PMGKAY and IMPDS due to non-completion of bio metric authentication of beneficiaries (Case No- 8/16/6/2021)

The National Human Rights Commission, NHRC, India, has taken cognizance of a complaint alleging denial of benefits to the people during Covid pandemic under the Pradhan Mantri Gharib Kalyan Anna Yojna (PMGKAY) and other schemes under the Integral Management of Public Distribution System (IMPDS) due to non-completion of bio metric authentication of the beneficiaries. Accordingly, it has issued notices to the Secretary, Department of Food and Public Distribution, Union Ministry of Consumer Affairs, Food and Public Distribution, and the Chief Secretaries/ Administrators of all the States/UTs.

The Commission has also specifically directed the Chief Secretary, Govt. of Mizoram to submit action taken report on the alleged denial of benefits to the Chakma Villagers of Vasei and

Damdep Godown of the Chakma Autonomous District Council (CADC), District-Lawngtlai, Mizoram despite having the Aadhaar Cards/ Ration Cards under the Pradhan Mantri Gharib Kalyan Anna Yojna.

The report should clearly specify the steps taken by the District Administration to mitigate the hardships of the Chakma Villagers of Vasei and Damdep Godown of the Chakma Autonomous District Council (CADC). The Commission has also directed its DIG (Investigation) to collect facts within three days, regarding the alleged denial of right to food to the Chakma villagers.

The Commission has observed that the computerization of Targeted Public Distribution System (TPDS) is aimed at ensuring food security to the people but the lack of availability of internet connectivity to the end users in far flung areas also needs to be looked into. What is of paramount interest in these grave pandemic times is to ensure that the beneficiaries of PMGKAY Scheme are not deprived of their entitlements.

Allegations of poor working conditions of ASHA workers in the rural areas across the country (Case No. 2034/90/0/2021)

The National Human rights

Commission, NHRC, India has taken cognizance of a complaint that the ASHA (Accredited Social Health Activist) workers are not getting their dues and safety equipment despite working on the frontline during the Covid-19 pandemic in the rural areas across the country. Accordingly, it has issued notices to the Secretary, Union Ministry of Health and Family Welfare, and the Chief of Secretaries of the States to submit their reports.

The Commission has observed that the allegations, if true, raise very crucial issues as the entire health management system of the vast rural population across India depends upon these ASHA workers. Therefore, the reports must carry the details on how many ASHA workers are working in each state; status and amount of remuneration and other dues paid to them during the pandemic; arrears due to them; health protection measures instituted for their protection to discharge their professional functions; facilities provided to these health workers and their families to protect health needs; compensation in the event of fatality incurred during discharge of duty; long term health insurance/ protection; social security/ protection facilities as per the extant guidelines.

Flouting of Covid Appropriate Behaviour Norms by the protesting farmers

The National Human Rights Commission, NHRC, India has taken cognizance of a complainant that the mass gatherings of protesting farmers, flouting Covid appropriate behaviour, are against the very rules/ norms laid down by the Central Government and the advisory of the Commission itself as safeguards against the pandemic. Allegedly, the situation is likely to worsen day by day due to the increased inflow of the farmers at the sites of protests: they

are not only putting their lives at risk but also posing a risk, as the potential carriers of the virus, to the others in the rural areas.

Accordingly, the Commission has issued notices to the Chief Secretaries of NCT of Delhi, Haryana and Uttar Pradesh to submit action taken reports regarding the steps taken to control the spread of Covid-19 infection at the protest sites of the farmers. The Commission has

observed that the Central and State Governments are struggling against all odds to save lives in the face of inadequate health facilities. Measures like lockdowns, containment zones and Covid protocols are employed to somehow overpower the deadly Covid, which is now leading to other serious diseases like black fungus, white fungus etc. In these extraordinary circumstances, our sole aim has to be saving human lives.

Suo motu Cognizance

The Commission took suo motu cognizance in 2 cases of alleged

human rights violations reported by media during May, 2021 and issued

notices to the concerned authorities for reports. Summary of the cases is

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as follows:-

**Barge tragedy and rights violations of seafarers:
(Case No. 1070/13/16/2021)**

The media reported on 22nd May, 2021, raising serious concerns on the rights of various seafarers in India, which re-surfaced in the wake of the reported worst offshore disaster in the country leading to the death of 49 workers when their barge, P-305, sank in the Arabian sea after hit by the cyclone Tauktae on 17th May, 2021. Allegedly, the loss of precious lives could have been avoided, if all the involved agencies had followed standard safety regulations and protocols, both before and during the build-up of the cyclone.

The Commission has observed that it appears that the Director General, Shipping, ONGC authorities and the Coast Guard were aware of the potential danger to the lives of the workers on-board a dumb Barge in the wake of the cyclone Tauktae but it seems that no effective steps were

taken to bring the victims to safer places and they were left helpless. This is a serious case of violation of Right to Life of the victims.

Accordingly, it has issued notices to the (i) the Secretary, Union Ministry of Petroleum and Natural Gas, (ii) the Chairman, Oil and Natural Gas Corporation (iii) the Director General, Indian Coast Guard and (iv) Director General of Shipping, Mumbai calling for a detailed report in the matter.

**Post Poll violence in West Bengal
(Case No. 1077/25/0/2021)**

The media reported about post-poll violence in West Bengal on 3rd May, 2021 as rival political workers clashed; party offices were torched and homes were looted, resulting in the deaths of several people. As per the directions of the Commission, on 10th May, 2021, a team led by its DIG (Investigation) reached West Bengal for the spot enquiry.

The team did not receive

appropriate cooperation from the concerned State authorities. Still, it managed to meet different stakeholders and recorded their statements. In its interim report, the team concluded that in the District North 24 Parganas, at many places there were incidents of murder, arson, vandalization of the houses and vehicles of party workers after the declaration of assembly results 2021. The cases were registered by the state police, who are currently under investigation. The NHRC team could not cover up the other two districts i.e. South 24 Parganas and East Bardhaman.

In the meantime, complying with the directions of the Calcutta High Court, in a Writ Petition No. WPA(P) 143 of 2021, the Commission asked its Registry to forward all such complaints to the Director General of Police, West Bengal for taking appropriate action and also asked its team to keep further investigation in abeyance till further orders of the Calcutta High Court in the above mentioned case.

Cases of Human Rights Defenders

The Commission registered 3 cases of alleged harassment of Human Rights Defenders, during the month of May, 2021. Summaries of these cases are as under:-

**Ill treatment of HRDs in Jails
(Case No. 1033/13/0/2021)**

Allegedly, 15 Human Rights Defenders, accused in the Bhima Koregaon-Elgar Parishad case were being subjected to inhuman treatment at Talaja and Byculla jails in Mumbai, Maharashtra. Allegedly, there is complete absence of social distancing, no ventilation, water shortage, lack of hygiene, no access to basic medicines, or to a hospital. The Commission directed to transmit a copy of complaint to the Director General of Prisons, Maharashtra calling for an action taken report.

**Threat to HRD
(Case No. 1073/25/26/2021)**

A Human Rights Activist, Ms. Sangita Chakraborty from East Burdwan, West Bengal, approached the Commission alleging attack on her by one official of Trinamool Party. The Commission called for the reports from the concerned authorities, who denied the allegations. The Complainant also did not submit her comments on the response of the concerned authorities. Therefore, the Commission closed the case. Subsequently, the complainant again approached the Commission apprehending threat to her life. The Commission has sent the complaint to the Superintendent of Police, East Burdwan, West Bengal for taking appropriate action in the matter ensuring that a fair enquiry/ investigation in the matter and safety

of the complainant.

**FIR for raising a matter on Facebook
(Case No. 347/11/11/2021)**

The complainant, Dinu K, alleged that Prof. Kusumam Joseph posted on Facebook that 150 families of Kollam District did not have sufficient food and requested the Government of Kerala to take action. However, the police registered FIR No. 0415/2020 under section 153 of IPC and section 118(b)/120(b) of Kerala Police Act 2020 against her in violation of a judgment passed by the Supreme Court and the freedom of speech. The Commission has sent a copy of the complaint to the District Police Chief, Kollam, Kerala, for appropriate action.

Recommendations for Relief

A part from a huge number of cases taken up daily, 33 cases were taken up by Double Bench in May, 2021. In 18 cases, the Commission recommended

monetary relief amounting to a total of Rs. 42,00,000 /- for the victims or their NoK, where it found that public servants had either violated human rights or been negligent in protecting

them. *The specific details of these cases can be downloaded from the NHRC website by logging the case number given in the table below:*

Sr. No.	Case No.	Nature of Case	Amount (in Rs.)	Authority
1.	1186/4/26/2018-JCD	Custodial Death (Judicial)	400000	Bihar
2.	2451/4/26/2018-JCD	Custodial Death (Judicial)	500000	Bihar
3.	3028/4/37/2014-JCD	Custodial Death (Judicial)	200000	Bihar
4.	2840/7/10/2018-JCD	Custodial Death (Judicial)	200000	Haryana
5.	25834/24/23/2017-JCD	Custodial Death (Judicial)	300000	Uttar Pradesh
6.	28812/24/21/2013-JCD	Custodial Death (Judicial)	800000	Uttar Pradesh
7.	32976/24/7/2013-JCD	Custodial Death (Judicial)	200000	Uttar Pradesh
8.	1095/1/2/2020	Custodial Torture	100000	Andhra Pradesh
9.	506/19/1/2020	Custodial Torture	300000	Punjab
10.	31/2/4/2017-PF	Death in Firing	500000	Arunachal Pradesh
11.	1017/34/12/2020	Abuse of Power	100000	Jharkhand
12.	405/34/4/2020	Abuse of Power	100000	Jharkhand
13.	2548/18/17/2019	Atrocities on SC	100000	Odisha
14.	1213/12/21/2019-WC	Dowry Death or their Attempt	100000	Madhya Pradesh
15.	25365/24/64/2015	Illegal Arrest	50000	Uttar Pradesh
16.	1623/22/31/2019-WC	Rape	100000	Tamil Nadu
17.	2415/24/64/2015	Unlawful Detention	50000	Uttar Pradesh
18.	6239/24/53/2018	Victimisation of SC	100000	Uttar Pradesh

Payment of Relief on NHRC Recommendations

The Commission closed 12 cases on receipt of compliance reports from different public authorities, furnishing proof of payment, total Rs. 32,75,000/- to the victims of human rights violations or their next of kin. *The specific details of these cases, closed in May, 2021, can be downloaded from the NHRC website by logging the case number given in the table below:*

Sr. No.	Case No.	Nature of Case	Amount (in Rs.)	Authority
1	1186/4/26/2018-JCD	Custodial Death (Judicial)	400000	Bihar
2	2354/4/37/2017-JCD	Custodial Death (Judicial)	300000	Bihar
3	2451/4/26/2018-JCD	Custodial Death (Judicial)	500000	Bihar
4	3028/4/37/2014-JCD	Custodial Death (Judicial)	200000	Bihar
5	490/4/5/2018-JCD	Custodial Death (Judicial)	350000	Bihar
6	2840/7/10/2018-JCD	Custodial Death (Judicial)	200000	Haryana
7	25834/24/23/2017-JCD	Custodial Death (Judicial)	300000	Uttar Pradesh
8	4719/18/12/2018	Inaction by the State / Central Government Officials	300000	Odisha
9	4879/18/2/2014	Inaction by the State / Central Government Officials	475000	Odisha

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Sr. No.	Case No.	Nature of Case	Amount (in Rs.)	Authority
10	881/19/19/2018	Unlawful Detention	100000	Punjab
11	2415/24/64/2015	Unlawful Detention	50000	Uttar Pradesh
12	49596/24/34/2015	Failure in Taking Lawful Action	100000	Uttar Pradesh

Success Stories

In many cases, the Commission received compliance reports from the respective state authorities. Summaries of some these cases are as under:

Death due to Electrocutation (Case No. 4879/18/2/2014)

The case relates to the death of

a Class-VII student at a school, in Kultapara School Bolangir District, Odisha, where he came in contact with low hanging live 33 KV electric wires and succumbed to injuries at the hospital.

In response to the Commission's

directions, a report was received from the SP, Bolangir, which confirmed the incident indicating towards the negligence of the school authorities. The Commission recommended that Rs. 4,75,000/- be paid as interim relief to the Next of Kin of the deceased, which was paid.

FIR in a case of kidnapping and rape; erring police personnel acted against and Rs 5 lakh paid as relief to the victim

The persistence of the NHRC, India over delayed police action in a case of kidnapping and rape in District Banda, resulted in criminal proceedings against the accused, action against the erring police personnel and payment of Rs five lakh as relief to the victim by the Government of Uttar Pradesh.

The Commission had received a complaint from the father of the victim on 14th September, 2016. Allegedly, on 31st August, 2016, the victim was kidnapped and was taken to Chitrakoot, Mehar and other places where she was raped multiple times. On 01st September 2016, the complainant reported the matter to the police. On 03rd September, 2016,

the father of the accused produced the complainant's daughter before police. But the police did not arrest the accused and kept the victim in the police station for two days. She was not medically examined, nor her statement was got recorded in the court. After repeated requests made by the complainant, an NCR was registered and the matter was closed. On further threats from the accused, the victim's father had requested intervention of the Commission.

Death due to Medical Negligence (Case No. 4247/18/1/2014)

The case pertains to the death of a pregnant woman of Village Jambeswarpur, PS Baleswar, Odisha as, allegedly, the doctors did not

attend to her and demanded bribe.

The report received from the concerned State authorities, pursuant to the directions of the Commission, revealed that a case u/s 384/304-A/34 IPC was registered against the accused doctor and a nurse of Department of Health and Hospital, Balasore. On investigations, prima facie evidences were found against the accused Doctor, hence, a charge sheet was filed against him. Necessary disciplinary proceedings had already been initiated against him. The Commission recommended that an amount of Rs. 4,50,000 be paid to the NoK of the deceased as interim relief, which was paid.

From Investigation Files

During May, 2021, total 274 cases were processed by the Investigation Division of the Commission. These included 10 spot enquiries, 160 Judicial Custodial Deaths, 27 Police Custodial Deaths,

33 Encounter Deaths and 44 Fact Finding Cases.

West Bengal Post-Poll violence - Spot Enquiry (Case No. 1077/25/0/2021)

A spot enquiry was carried out in

some Districts of West Bengal during from 10th May, 2021 - 11th May, 2021 in connection with a complaint on post-poll violence, resulting in death of several persons.

Human Rights and NHRC in News

During May, 2021, the Media & Communication Wing of the Commission prepared and issued 14 press releases. 2798 news clippings on various human rights issues were culled out from different/select editions of major English and

Hindi newspapers and some news websites out of which in 466 news clippings, a reference was made to the NHRC. News clippings related to the incidents of alleged human rights violations were brought to the notice of the Commission. News

stories having specific reference to the interventions by the NHRC can be seen at 'NHRC-in-News' on the website of the Commission. 'NHRC Twitter handle' was abuzz with 83 tweets on the Commission's interventions & activities.

NHRC seeks report on UP jail

REPORT ON FAKE ENCOUNTER ALLEGATIONS

The report also mentions whether the police officers involved in the fake encounters were regular or not, and if not, how they were recruited. The report also mentions whether the police officers involved in the fake encounters were regular or not, and if not, how they were recruited.

NHRC conducts online meeting with civil society organisations

National Human Rights Commission (NHRC), India organised an on-line meeting with NGOs, Civil Society Organisations and Human Rights Defenders to have an assessment of ground Covid-19 pandemic and its challenges.

₹4.5L NHRC succour to kin of medical negligence victim

2014 BALASORE DHH CASE

The National Human Rights Commission (NHRC) has ordered the state Health and Family Welfare Department to pay Rs. 4.5 lakh compensation to the family of a pregnant woman who died due to medical negligence at Balasore District Hospital (BHDH).

JUSTICE (RETD) P C PANT APPOINTED ACTING CHAIRPERSON OF NHRC

NEW DELHI: Justice (Retd) P C Pant, who is a member of the National Human Rights Commission (NHRC), has also been appointed its Acting Chairperson with effect from April 25 this year, as per a statement on Monday.

मानवाधिकार आयोग ने बंगाल में हिंसा की जांच का दिया आदेश

रिपोर्टों के मुताबिक बंगाल में हिंसा की जांच का दिया आदेश। रिपोर्टों के मुताबिक बंगाल में हिंसा की जांच का दिया आदेश। रिपोर्टों के मुताबिक बंगाल में हिंसा की जांच का दिया आदेश।

NHRC ultimatum to Mayurbhanj admin over rape of minor girl

THE HANS INDIA

The National Human Rights Commission (NHRC) has issued an ultimatum to the Mayurbhanj district administration to take steps to prevent the rape of a minor girl.

बंगाल में हुई हिंसा का मानवाधिकार आयोग ने लिया संज्ञान

कोलकाता। पश्चिम बंगाल में हिंसा की जांच का दिया आदेश। कोलकाता। पश्चिम बंगाल में हिंसा की जांच का दिया आदेश। कोलकाता। पश्चिम बंगाल में हिंसा की जांच का दिया आदेश।

NHRC takes cognisance of blind school on non completion of building works

THE HANS INDIA

The National Human Rights Commission (NHRC) has taken cognisance of the non-completion of building works of a blind school.

NHRC moved over police assault on 'Dharitri' scribe

THE HANS INDIA

The National Human Rights Commission (NHRC) has moved over police assault on a scribe of the 'Dharitri' newspaper.

NHRC seeks ATR from Cuttack SP on minor's rape

Bhubaneswar, May 7

The National Human Rights Commission (NHRC) has sought an ATR from the Cuttack Superintendent of Police (SP) regarding the rape of a minor.

workers: NHRC issues notices

NEW DELHI: The National Human Rights Commission (NHRC) has issued notices to the workers of the NHRC.

मानवाधिकार आयोग ने केंद्र, यूपी और बिहार को जारी किया नोटिस

नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग ने केंद्र, यूपी और बिहार को जारी किया नोटिस। नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग ने केंद्र, यूपी और बिहार को जारी किया नोटिस।

Complaints in May, 2021		
Complaints received	6373	
Disposed	6918	
Under consideration of the Commission	11255	

This Newsletter is also available on the Commission's website www.nhrc.nic.in

NGOs and other organization are welcome to reproduce material of the Newsletter and disseminate it widely acknowledge the NHRC

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